

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 290/MP/2023

Subject : Petition under section 142, 146,149 and other applicable provisions of the Electricity Act, 2003 for non-compliance by the respondents no. 1 to 3 of the order dated 22.11.2022 passed by the Hon'ble Commission in Petition No. 110/MP /2019

Petitioner : Sikkim Urja Limited

Respondents : HPPC & 4 ors

Date of Hearing : **18.10.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Vidhan Vyas, Advocate, SUL
Shri Shubham Arya, Advocate, Haryana Discoms
Shri Ravi Nair, Senior Advocate, Haryana Discoms
Shri Reena Singh, Advocate, Haryana Discoms
Shri Jaideep Lakhatia, Advocate, SUL

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Petitioner submitted that the present petition has been filed under Sections 142, 146 and 149 and other applicable provisions of the Electricity Act, 2003 against the Respondent Nos. 1 to 3 for violation of the Commission's order dated 22.11.2022 in Petition No. 110/MP/2019, with regard to non-payment of the arrear amounts to the Petitioner. He also submitted that though the Respondents have challenged the Commission's order dated 22.11.2022 before APTEL, no stay has been granted.

2. The learned senior counsel for the Respondents, Haryana Discoms sought time to file a reply in the matter. He, however, submitted that settlement talks are being undertaken by the parties for an amicable solution to the issues.

3. The Commission, after hearing the learned counsel of the parties, directed as under:

- (a) Admit and Issue notice to Respondents;
- (b) The Petitioner and the Respondents are at liberty to explore possibilities of an amicable settlement and report the same, if any, by **30.11.2023**.
- (c) Failing settlement, the Respondents may file their replies on or before 15.12.2023 after serving the copy to the Petitioner, who may file rejoinder if



any, by 29.12.2023. Pleadings shall be completed by the parties by the due date mentioned.

4. Petition shall be listed for hearing on **10.1.2024**

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

